

and upto 9th of November, 1990, as against 32 letters of intent issued during the period 2nd December, 1989 to 30th September, 1990

(c) and (d) The number of licences issued during October, 1990 and upto 9th November, 1990 is not large. The matter is under review of Government.

Expenditure on the Maintenance of the Residences of Ministers

1047 SHRI PRAMOD MAHAJAN

SHRI KRISHAN LAL
SHARMA

Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) the details of the minister-wise expenditure incurred on the residence of each of the Central Ministers and whether such expenditure has been more than the stipulated amount on maintenance, decoration, etc since November, 1989 till October, 1990, and

(b) the details of the said expenditure since October, 1990 till date in each case?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN) (a) and (b) Repairs, renovations and minor works of addition/alteration are carried out in the residences allotted to the Ministers based on the state of the building, the requirements of the Minister and availability of funds. No rules prescribing a ceiling for carrying out such works in the residences allotted to the Ministers have been notified by the Government.

The details of the expenditure incurred are being collected and will be laid on the Table of the Sabha.

Problem Villages in the country

1048 SHRI PRAMOD MAHAJAN
Will the Minister of AGRICULTURE be pleased to state

(a) the state-wise number of problem villages in the country at the end of each of the last three years,

(b) the number of villages where potable water facility could be arranged during the above period, and

(c) the targets framed in this regard for the current year and the next year?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH) (a) to (c) The information is given in the Annexure. The target for the next year 1991-92 is likely to be fixed in March, 1991 [See Appendix CLVI, Annexure No 23] 23)

Development of Tourism

1049 SHRI PRAMOD MAHAJAN
Will the Minister of TOURISM be pleased to state:

(a) whether there are any plans to develop tourism for Ayodhya Mathura, Varanasi, Bodhgaya and Vaishali, if so, the details thereof,

(b) the targets for each one for the years 1990-91 and 1991-92; and

(c) the amount so earmarked for each one?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SMT USHA SINGH): (a) to (c) The development of tourism is primarily the responsibility of the State Govts. However, the Ministry of Tourism extends financial assistance to States for strengthening of tourist infrastructure for specific proposals based on their merits, availability of funds and inter-se priorities. On the basis of the proposals received from State Govts of UP and Bihar the following schemes were sanctioned by Ministry of Tourism —

1 Development of Varanasi Ghats

2 Tourist Bungalow at Mathura.

3. Open-air theatre and wayside amenities at Ayodhya.

4. Development of Gautam Van at Bodhgaya

5 Toilet and Drinking water facilities at Bodhgaya.

In consultation with State Governments of UP and Bihar the following schemes were prioritised for Central financial assistance during 1990-91:-

1. Development of Abhishek Pushkarni (Vaishali)

2 Cottages at Vaishali

3 Cafeteria at Bodhgaya

4 Public conveniences at Vaishali and Bodhgaya

Cafeteria at Bodhgaya has been sanctioned for Rs 784 lakhs. The projects for 1991-92 have yet to be formulated by the State Governments. Funds to be earmarked by Ministry of Tourism depends on the proposals received from State Governments

निर्माताओं द्वारा "अधिकतम खुदरा मूल्य-सभी करें सहित" छपा जाना

1050. श्री अटल बिहारी वाजपेयी :
श्री अश्विनी कुमार :

क्या खाद्य और नगरिक पति मंत्री यह बताने की कोशिश करेंगे कि

(क) क्या यह सच है कि सरकार ने 25 मई, 1990 को बाट और माप (डिब्बाबंद वस्तु) नियम 1977 में संशोधन किया था और उसके आधार पर यह

आदेश जारी किए थे कि सभी डिब्बाबंद वस्तुओं पर "अधिकतम खुदरा मूल्य सभी करें सहित" शब्द अंकित किए जाने चाहिए ;

(ख) क्या यह भी सच है कि निर्माताओं और व्यापारियों की व्यावहारिक कठिनाइयों को ध्यान में रखते हुए सरकार ने पुराने पैकेटों को 30 नवम्बर, 1990 तक बेचे जाने की अनुमति दी थी, जिन पर ये शब्द अंकित थे—"स्थानीय कर अतिरिक्त" ;

(ग) क्या उन पुराने पैकेटों को खरीदने के लिए अभी भी उपभोक्ताओं को विवश किया जाता है, जिन पर "स्थानीय कर अतिरिक्त शब्द अंकित है" और इस प्रकार उपभोक्ताओं को ऐसी सभी वस्तुओं के लिए अतिरिक्त कर का भुगतान करना पड़ता है ; और

(घ) यदि हाँ, तो इस संबंध में अब तक की गई प्रभावी कार्यवाही का व्यौरा क्या है तथा इसके क्या परिणाम निकले हैं ?

खाद्य और नागरिक पति मंत्रालय में राज्य मंत्री (श्री सरवर हुसैन) : (क) जी हाँ ।

(ख) से (घ) विनिर्माताओं/पैकरों की व्यावहारिक कठिनाइयों को ध्यान में रखते हुए, नियमों में संशोधन करने वाली अधिरुचना में 30 नवम्बर, 1990 तक विक्रय मूल्य के पहले के रूपों को छापने की अनुमति दी गई है । इसे देखते हुए, इस तारीख को अथवा इसके पूर्व बनाए गए पैकेजों, जिन पर पहले के रूपों के अनुसार विक्रय मूल्य घोषित हो, के कुछ समय तक विक्रेता के लिए बाजार में उपलब्ध रहने की संभावना है । राज्यों/संघ राज्य क्षेत्रों से, जो प्रवर्तन एजेंसिया हैं, अनुरोध किया गया है कि वे यह सुनिश्चित करें कि खुदरा विक्रेता स्थानीय करों के अलावा उपभोक्ताओं पर अतिरिक्त राशि वसूल न करें ।